

**Production of standard cloth**

667. SHRI DEVENDRA NATH DWI-  
VEDI:

SHRI VITHAL GADGIL:

Will the Minister of INDUSTRY be pleased to state:

(a) what will be the additional loss to the NTC for undertaking the production of standard cloth which was hitherto being produced by the mill sector;

(b) what will be the approximate production of standard cloth between the NTC and the handloom sector;

(c) what is the estimated subsidy to be given to the handloom sector for the production of standard cloth; and

(d) what will be the estimated levy imposed on the mill sector for granting exemption from production of standard cloth.

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (KUMARI ABHA MAITI): (a) There would be no loss to the NTC for undertaking the production of controlled cloth under the new textile policy.

(b) Under the new textile policy, mill sector, both NTC and private mills, are to produce controlled cloth around four hundred million square meters in a year. Production arrangements are organised on quarterly basis, and after assigning 50 per cent of the production to NTC, tenders are floated for the balance. NTC is again assigned additional production to the extent of shortfall from the private sector mills. Current annual level of production in the hand-loom sector is approximately eighty million square meters. To the extent production in the handloom sector increases, production in the mill sector as a whole would be phased out.

(c) There is a provision of Rs. 10 crores for the year 1978-79 to meet the expenditure on the subsidy for

production of Janta cloth in the handloom sector. However, actual disbursement would depend upon the production level in the handloom sector.

(d) From 1-10-1978, production and procurement of controlled cloth from mill sector is on the basis of competitive tenders. In order to meet the financial burden of production of controlled cloth, additional excise of 10 per cent has been levied from 4-10-1978 on a wider sector of textile/fibre industry. The additional levy is expected to yield Rs. 50 crores a year.

**Preparation of the draft on technology policy by the National Committee on Science and Technology**

668. SHRI DEVENDRA NATH DWI-  
VEDI:

SHRIMATI AMBIKA SONI:

Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that the National Committee on Science and Technology has not been able so far to prepare a draft on technology policy; if so, what are reasons therefor; and

(b) by when the draft is likely to be ready?

THE PRIME MINISTER (SHRI MORARJI DESAI): (a) and (b) The National Committee on Science and Technology has prepared a Technology policy statement and it is under the consideration of the Government and a decision will be taken soon.

**Activities of the Krishi Anusandhan Kendra Tibonia, Ajmer**

669. SHRI BIR CHANDRA DEB  
BURMAN:

SHRI BHUPESH GUPTA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that the Krishi Anusandhan Kendra, Tibonia, in Ajmer district of Rajasthan has

received lakhs of rupees as aid from foreign sources;

(b) if so, what are the details thereof; a d

(c) what action Government propose to take in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL): (a) and (b) The correct name of this organisation is Social Work & Research Centre, Tilonia, Ajmer district.

The details of foreign contribution received by this Organisation during the period November, 1976 to May, 1978 are as follows:

	Rs.
(i) Oxfam (UK)	3,98,079.60
(ii) Ford Foundation : (USA)	1,58,608.62
(iii) Bread for the World (West Germany)	100,000.00
<b>TOTAL</b>	<b>6,56,688.22</b>

The intimation of the receipt of foreign contribution has been furnished by the organisation to the Central Government under Foreign Contribution (Regulation) Act, 1976.

(c) The question does not arise.

#### Working of the Shipping Corporation of India

670. SHRI ANANDA PATHAK: Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) whether it is a fact that some of the major shippers had sent telex complaints to Government recently to the effect that the Shipping Corporation of India have overlooked the interest of the exporters and the interest of the country at large as the

European market which promises at least a 100 million turnover in future is likely to be lost to India; and

(b) if so, what steps Government have taken in this regard?

THE MINISTER OF STATE IN CHARGE OF THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI CHAND RAM): (a) and (b) Yes. In a telex representation recently made to the Ministry, some export organisation of sea food in Bombay have *inter alia* brought to our notice this aspect. The main point made in the representation is that the Shipping Corporation of India Limited has prescribed a certain minimum temperature at the time of loading of sea food cargo, which is not acceptable to the exporters. If the prescribed minimum temperature is not maintained, the products are likely to become unfit for human consumption. This can give serious set-back to the exports of marine products. The issue is being sorted out in consultation with concerned authorities.

#### Marine Export Promotion

671. SHRI ANANDA PATHAK:

SHRI HARKISHAN SINGH SURJEET:

Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) whether Government are aware that the steady remunerative market developed by the efforts of the Marine Export Promotion Development Authority is now slowly being lost due to non-availability of SCI vessels and Karmahom conference; and

(b) if so, what steps Government have taken in this regard?

THE MINISTER OF STATE IN CHARGE OF THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI CHAND RAM): (a) and (b) It will not be correct to say that the vessels of the SCI, which is a mem-